

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 381/98

Thursday, this the 12th day of March, 1998.

CORAM:

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

HON'BLE MR SK GHOSAL, ADMINISTRATIVE MEMBER

1. Stella M Martin,  
Junior Telecom Officer,  
Circle Telecom Training Centre,  
Kerala State Housing Board Building,  
Thiruvananthapuram-1.
2. Leena Rose Thomas,  
Junior Telecom Officer,  
E-10B Exchange,  
Telecom Bhavan,  
Thiruvananthapuram-11.
3. Udayakumar.R,  
Junior Telecom Officer,  
Telephone Exchange,  
Kaithamukku,  
Thiruvananthapuram-23.
4. V Ajitha,  
Junior Telecom Officer,  
Regional Telecom Training Centre,  
Kaimanam.P.O.  
Thiruvananthapuram-40.

- Applicants

By Advocate M/s Santhosh & Rajan

Vs

1. Union of India represented by  
the Secretary,  
Ministry of Communications,  
New Delhi.
2. The Chairman,  
Telecom Commission,  
New Delhi.
3. The Director General of Telecommunication,  
New Delhi.
4. Chief General Manager,  
Telecommunications,  
Thiruvananthapuram.

- Respondents

By Advocate Mr Thomas Mathew Nellimootttil, ACGSC(rep)

The application having been heard on 12.3.98, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

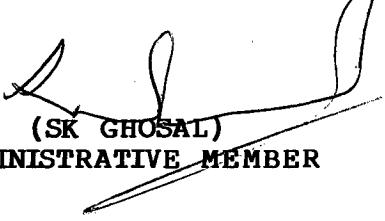
The applicants who are Junior Telecom Officers, are aggrieved that the incentive based increments are not being given to them though the Railway Board had in its order dated 12.9.97 (A-3) re-introduced the scheme for its employees. Inviting attention to the Railway Board's order dated 12.9.97, the applicants had made separate representations to the second respondent to consider the extension of the same benefit to them. The matter has not so far received any attention. Therefore the applicants have jointly filed this application praying for a declaration that they are entitled to the benefit of incentive based increments in terms of A-3 and in the alternative, for a direction to the second respondent to consider the representation of the applicants in the light of the Railway Board's letter dated 12.9.97 A-3.

2. When the application came up for hearing, learned counsel appearing for respondents fairly conceded that the representations submitted by the applicants at A-5 to A-8 shall be considered by the second respondent in the light of the Railway Board's letter dated 12.9.97 and an appropriate decision would be taken in the matter within a time to be stipulated by the Tribunal.

3. In the light of what is stated by the learned counsel for respondents, the application is disposed of directing the

second respondent to consider the representations submitted by the applicants keeping in mind the Railway Board's decision contained in its letter dated 12.9.97 A-3 and to give the applicants an appropriate order within a period of four months from the date of receipt of a copy of this order. No costs.

Dated, the 12th March, 1998.

  
(SK GHOSAL)  
ADMINISTRATIVE MEMBER

  
(AV HARIDASAN)  
VICE CHAIRMAN

trs/13398

LIST OF ANNEXURES

1. Annexure A-3 : Letter No.E(NG)I-93/IC2/5 dated 12-9-97 of the Railway Board.
2. Annexure A-5 : Representation dated 11-11-97 submitted by the 1st applicant to the 2nd respondent.
3. Annexure A-6 : Representation dated 11-14-97 of the 2nd applicant to the 2nd respondent.
4. Annexure A-7 : Representation dated 11-11-97 of the 3rd applicant to the 2nd respondent.
5. Annexure A-8 : Representation dated 11-11-97 of the 4th applicant to the 2nd respondent.

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